Policy Wordings

The Insurer's agreement to extend cover to the Insured Person(s) up to the Limit of Indemnity on Individual SI basis as per the terms and conditions contained in this Policy is based upon the Policyholder's payment of premium and the proposal, which is incorporated into the Policy and is the basis of it.

Certain words or expressions have the specific meaning given in Section B whenever they appear in bold and in Initial Capitals in this Policy.

Section A: Coverage

1) Upon the happening of the event under a) to e) below during the policy period, the Insurer will indemnify the policyholders in respect of medically necessary costs as detailed below up to the limit of Indemnity defined in the schedule of benefits and as per the General Conditions; The indemnity provided under this policy is subject to a co-pay of 10% applicable for all claims admissible under the policy. This co-pay is not applicable if the proposer has applied for waiver of the same and paid necessary additional premium.

a. Hospitalisation Expenses

If the Insured is diagnosed with an Illness or suffers Accidental Bodily Injury which necessitates his Hospitalisation, the Insurer will reimburse the Insured Person's consequent hospitalisation expenses upto limits mentioned in the policy schedule for:

- i. Room and boarding
- ii. Doctors fees
- iii. Intensive Care Unit
- iv. Nursing expenses
- v. Surgical fees, operating theatre, anesthesia and oxygen and their administration
- vi. Physical therapy expenses
- vii. Drugs and medicines consumed on the premises
- viii. Hospital miscellaneous (medical costs) services (such as laboratory, x-ray, diagnostic tests)
- ix. Cost of Dressing, ordinary splints and plaster casts
- x. Costs of prosthetic devices if implanted during a surgical procedure
- xi. Organ transplantation including the treatment costs of the donor but excluding the costs of the organ

b. Post-hospitalisation Expenses

If the Insurer accepts a claim under a) above and, immediately following the Insured Person's discharge, he requires further medical treatment directly related to the same condition for which the Insured Person was Hospitalised, the Insurer will reimburse the Insured Person's Post-hospitalisation Expenses for upto 90 days following his discharge.

c. Pre-hospitalisation Expenses

If the Insured Person is diagnosed with an Illness which results in his Hospitalisation and for which the Insurer accepts a claim under a) above, the Insurer will reimburse the Insured Person's Prehospitalisation Expenses for up to 60 days (applicable after 30 days waiting period) prior to hospitalisation as long as the 60 day commences and ends within the Policy Period.

d. Emergency Ambulance

The Insurer will also pay for Emergency ambulance road transportation by a licensed ambulance service to the nearest Hospital where Emergency Health Services can be rendered. Coverage is only provided in the event of an Emergency upto the limits mentioned in the schedule of benefits.

Specific Conditions Applicable to a) - d) inclusive:

The Insurer will arrange for cash free payment to the extent of the Insurer's liability for hospitalisation expenses incurred at Network Hospitals/ or reimbursement of hospital expenses in case of treatment in non-network hospital subject to the Policyholders satisfying General Conditions D (4) and D (6).

e. Day Care Expenses

If the **Insured Person** requires a **Day Care Procedure**, the **Insurer** will reimburse the **Day Care Expenses** as long as the **Day Care Procedure** as listed in Annexure 2 is performed in a Network Hospital. In case the procedure is performed in a non network hospital, the same must be preauthorised by the **Insurer**.

- 2. Home Hospitalisation The Medical Expenses incurred by an Insured Person for medical treatment taken at his/her home which would otherwise have required Hospitalisation because, on the advice of the attending Medical Practitioner, the Insured Person could not be transferred to a Hospital or a Hospital bed was unavailable, and provided that:
 - a. The condition for which the medical treatment is required continues for at least 2 days, in which case the Policy pays reasonable cost of any necessary medical treatment for the entire period
 - b. Pre-hospitalisation expenses for up to 60 days in accordance with Section (A) (c) will be covered under this benefit. Post hospitalisation expenses will not be covered under this benefit.
 - c. No payment will be made under this benefit if the condition for which the Insured Person requires medical treatment towards following ailments:
 - Asthma, Bronchitis, Tonsillitis and Upper Respiratory Tract infection including Laryngitis and Pharyngitis, Cough and Cold, Influenza,
 - ii) Arthritis, Gout and Rheumatism,
 - i) Chronic Nephritis and Nephritic Syndrome,
 - ii) Diarrhoea and all type of Dysenteries including Gastroenteritis,
 - iii) Diabetes Mellitus and Insupidus,
 - iv) Epilepsy,
 - v) Hypertension,
 - vi) Psychiatric or Psychosomatic Disorders of all kinds,
 - vii) Pyrexia of unknown Origin.

3. Maternity Expenses (with 5 year waiting period):

Five consecutive renewals without break, under Superior and Advanced plan of this product shall entitle the insured, from the sixth year onwards, upto limits mentioned in the schedule, to medical expenses for delivery (including caesarean section) while Hospitalised or the lawful medical termination of pregnancy during the policy period excluding elective termination without threat to mother or child's life, limited to 2

deliveries or terminations or either one of each during the lifetime of the Insured. This will include ectopic pregnancy, pre-natal and post-natal expenses per delivery or termination and medically necessary treatment of the new born baby within the policy period provided that:

- a. Maximum liability per delivery or termination shall be limited to the amount specified in the Schedule of Benefits
- b. Pre- and post-hospitalisation expenses are not covered under this benefit.
- c. The Insured Person must have been covered by this policy for the period of time specified in the Schedule of benefits
- 4. Ayurvedic Therapy treatment: The insured under Advanced plan of this product is entitled for cost of (non cosmetic) Ayurvedic treatment, restricted to 80% of the actual cost and subject to the maximum limit as mentioned in the benefit schedule and with prior approval from the Insurer, with mandatory 24 hour hospitalization/residential inpatient with government registered hospital. This is applicable only in case of diseases as per Annexure 1 attached. The 10% co-payment clause as mentioned in Section A pt no 1) is not applicable for this benefit.
- 5. Out Patient Dental Treatments (with 3 year waiting period): Three consecutive renewals without break, shall entitle the Insured under Advanced plan of this product for 70% of the actual costs of necessary dental treatment from the fourth policy year taken from a dentist provided that;
 - a. Maximum liability shall be limited to the amount specified in the Schedule of Benefits, and
 - b. The insurer will pay towards X-rays, extractions, amalgam or composite fillings, root canal treatments and prescribed drugs for the same,
 - c. The policy excludes dental treatment that comprises cosmetic surgery, dentures, dental prosthesis, dental implants, orthodontics surgery, orthognathic surgery, jaw alignment or treatment for the tempero-mandibular (jaw) joint, or upper and lower jaw bone surgery and surgery related to the tempero-mandibular (jaw) unless necessitated by an acute traumatic injury, burns or cancer.

This benefit will commence only after 3 year waiting period. The 10% co-payment clause as mentioned in Section A pt no 1) is not applicable for this benefit.

The benefit under this section becomes payable only on commencement of the 4th policy year.

- Spectacles, Contact Lenses, Hearing Aid (with 3 years waiting period): Three consecutive renewals
 without break, shall entitle the Insured under Advanced plan of this product for 70 % of the actual cost
 of either of the following.
 - a. One pair of spectacles or contact lenses, OR
 - b. A hearing aid, excluding batteries.

From the fourth year, this benefit can be availed once in a block of two years on continuous renewals with out a break with the insurer, provided that:

- a. If the costs claimed are incurred as Outpatient Treatment expenses then these items must be prescribed by a EYE/ENT specialised Medical Practitioner, and
- b. Insurers maximum liability shall be limited to the amount mentioned in the Schedule of Benefits

The 10% co-payment clause as mentioned in Section A pt no 1) is not applicable for this benefit. The benefit under this section becomes payable only on commencement of the 4th policy year.

7. Minor Accompaniment Cash

If the Insured Person Hospitalised is a child Aged 12 years or less, We will pay a daily cash amount limited to the amount mentioned in the Schedule of Benefits for 1 accompanying adult for each complete period of 24 hours if **Hospitalisation exceeds 72 hours**, provided that:

- a. Our maximum liability shall be restricted to the amount mentioned in the Schedule of Benefits, and
- b. We have accepted an inpatient Hospitalisation claim under Section (A) 1 (a).

8. Daily Cash for choosing shared accommodation

A daily cash amount will be payable per day if the Insured Person is Hospitalised in Shared Accommodation in a Network Hospital for each continuous and completed period of 24 hours if the Hospitalisation exceeds 48 hours, provided that:

- a. Our maximum liability shall be restricted to the amount mentioned in the Schedule of Benefits, and
- b. This benefit shall not apply to time spent by the Insured Person in an intensive care unit, and
- We have accepted an inpatient Hospitalisation claim under Section (A) 1 (a).

9. General Health and Eye Check Up

If no claim has been made by the insured persons in respect of any benefits and the insured has renewed the policy with us for the two continuous claim free years,, we will pay upto the percentage (mentioned in the Schedule of Benefits) of the Sum Insured (excluding the Claim free Bonus if any) towards the cost of a medical check-up for those Insured persons who were insured for the number of previous Policy years mentioned in the Schedule.

In respect of this benefit, claim free year means a policy year in which no claim has been admissible by the company from the insured.. Any unutilized limit under a particular policy shall lapse once the policy expires.

For the purpose of this benefit, the year in which the benefit is claimed shall be excluded for the purpose of ascertaining "two continuous claim free renewals"

Claim under this benefit will not be considered as a claim for the purpose of claim free bonus calculation as per general condition 8.

The total amount payable under the policy per year for all sub sections as above put together shall not exceed the sum insured for the insured person shown in the policy schedule.

SECTION B: Definitions

For ease of reference, the singular includes the plural and the male gender includes the female gender where appropriate to the context.

- 1) Accidental Bodily Injury means physical bodily harm or injury that is
 - a. Visible.
 - b. Is caused by a sudden, unexpected, fortuitous, visible and external event,
 - c. Which requires treatment by a Doctor,
 - d. Is not self inflicted or intentional
- 2) **In-house Claims Team** means the Claims administration team within Chola MS General Insurance Company.
- 3) Cash Free payment means the Insurer may at its discretion and subject to available contractual tie-ups with hospitals may authorise upon a Policyholder's request for direct settlement of eligible services and its according charges between a Network Hospital and the Insurer. In such case the Insurer will directly settle all eligible amounts with the Network Hospital and the Insured
 - Person may not have to pay any deposits at the commencement of the treatment or bills after the end of treatment to the extent as these services are covered under the Policy.
- 4) **Co-Pay** means the percentage of admissible claim which the insured has to bear and shall be deducted from the admissible claim under the policy by the insurer.
- 5) Day Care Expenses means the medical treatment costs(nursing, Doctors, medically necessary procedures and medical consumables) necessary and reasonable in scope for a daycare procedure pre-authorised by the insurer and done in a network hospital to the extent that such costs does not exceed the reasonable and customary charges applicable in the locality for the same day care procedure.
- 6) Day care Procedure means the course of medical treatment or a surgical procedure listed in the Annexure 2 which is undertaken under general or local anaesthesia in a hospital by a doctor in not less than 2 hours and not more than 24 hours. This excludes all procedures and treatments taken in the Out patient department.
- 7) Doctor means a person who holds a medical degree from a recognised institution and is currently licensed or registered by the Medical Council of the respective State of India, so long as he acts within the scope of the license or registration granted to him.
- 8) Emergency means a serious medical condition or symptom resulting from Injury or Sickness which arises suddenly and requires immediate care and treatment to avoid jeopardy to the life or serious damage to the health of an Insured Person. The emergency continues till the condition of the Insured Person stabilises and the continuing medical condition or symptoms are not considered an Emergency anymore.

9) **Hospitalisation or Hospitalised** means the **Insured Person's** admission for a continuous period of not less than 24 hours into a **Hospital**, which means an institution in India which means

Any institution established for in- patient care and day care treatment of sickness and / or injuries and which has been registered as a hospital with the local authorities, wherever applicable, and is under the supervision of a registered and qualified medical practitioner AND must comply with all minimum criteria as under:

- a. Has at least 10 inpatient beds, in those towns having a population of less than 10,00,000 and 15 inpatient beds in all other places,
- b. has qualified nursing staff under its employment round the clock,
- c. has qualified medical practitioner (s) in charge round the clock,
- d. has a fully equipped operation theatre of its own where surgical procedures are carried out,
- e. Maintains daily records of patients and will make these accessible to the Insurance Company's authorized personnel.

10) Hospitalisation Expenses means the medical treatment costs and:

- a. For a Network Hospital shall mean the rates pre-agreed between the Network Hospital and the Insurer which relate to medical treatment that is necessary and reasonable in scope to treat the condition for which the Insured Person was Hospitalised.
- b. For any other Hospital shall mean the cost of medical treatment that is necessary and reasonable in scope to treat the condition for which the Insured Person was Hospitalised to the extent that such cost does not exceed the reasonable and customary charges that hospitals in the same locality would have charged for the same medical treatment and Hospitalisation Class.
- 11) **Identification** or **ID card** means the card issued to the Insured Person by the Insurer.
- 12) Illness means a condition affecting the general wellbeing and health of the body or an affliction of the bodily organs having a defined and recognised pattern of symptoms that first manifests itself in the Policy Period and which requires treatment by a Doctor. It does not mean any mental illness (a mental or bodily condition marked primarily by sufficient disorganisation of personality, mind, and emotions to seriously impair the normal psychological, social, or work performance of the individual) regardless of its cause or origin.

13) **Insured** means:

- a. The persons named in the Schedule whose maximum entry age shall be 65 years (Proposer) on fresh entry into the policy.
- b. The Proposer's:
 - i. Legal Spouse;
 - Children aged between 3 months and 19 years at the commencement of the Policy Period if they are unmarried, still dependant on the Proposer and have not established their own independent households;
 - iii. unmarried dependant children aged between 20 and 26 years at the commencement of the Policy Period if in full or part time education and primarily dependant upon the Proposer for financial support and maintenance;

- iv. Unmarried dependant female children aged less than 36 years at the commencement of the Policy Period if their principal place of residence is with the Proposer and if they have no cover under any other insurance policy;
- v. Any other person who during the Policy Period falls within one of the foregoing categories as long as the details of such person are notified to the Insurer within 30 days of the entitlement having arisen; any documentation or information sought by the Insurer has been provided expeditiously; the Insurer has agreed to the extension of cover, and any additional premium sought by the Insurer has been paid;
- vi. Dependant Parents The natural or legally adopted mother and/or father of the Proposer, provided that the Parent is below 65 years of age at initial participation under this Policy; and in the case of legally adopted parents, the legal adoption must have taken place as per relevant Act.
- 14) Insurer means the Cholamandalam MS General Insurance Company Limited.
- 15) **Limit of Indemnity** means the Sum Insured stated in the Schedule against the name of Insured Persons including declared dependants as appearing in the policy schedule. It represents the maximum liability of the insurer for any and all claims made during the policy period in respect of that Insured persons and his declared dependants, regardless of the number of Coverage Parts under which a claim is or claims are advanced.
- 16) **Medically necessary** treatment is defined as any treatment, tests, medication, or stay in hospital or part of a stay in hospital which
 - a. is required for the medical management of the illness or injury suffered by the insured;
 - b. must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration, or intensity;
 - c. must have been prescribed by a medical practitioner;
 - d. must conform to the professional standards widely accepted in international medical practice or by the medical community in India.
- 17) Membership Number means identification number of every insured person for the In-house Claims administration team of the insurer. Membership number will be mentioned in the health card provided to each insured person.
- 18) Network Hospital All such hospitals, day care centres or other providers that the insurer has mutually agreed with, to provide services like cashfree access to policyholders. The list is available with the insurer and subject to amendment from time to time.
- 19) **Policy** means the proposal, this policy document and the Schedule.
- 20) Policy Period means the period between the effective date and the earlier of:
 - a. The expiry date specified in the Schedule, and
 - b. The date of exhaustion of the Limit of Indemnity for particular Insured Person as regards that Insured Person and
 - c. The date of cancellation of this Policy by either Policyholder or Insurer in accordance with General Condition D10) below.

- 21) **Pre-Existing Diseases:** Any condition, ailment or injury or related conditions for which the insured had signs or symptoms and/or were diagnosed and/or received medical advice/treatment, within 48 months prior to inception of his / her first policy with the insurer.
- Pre-hospitalisation Expenses and Post-hospitalisation Expenses means the medical treatment costs (Doctor's services; diagnostics; medically necessary procedures and medical consumables) necessary and reasonable in scope to treat the condition for which the Insured Person is to be or was hospitalised to the extent that such cost does not exceed the reasonable and customary charges that hospitals in the same locality would have charged for the same medical treatment. Pre-hospitalisation expenses covered for 60 days before hospitalisation and post hospitalisation expenses covered for 90 days after discharge from said hospitalisation.
- 23) **Proposer** means the person who has signed in the proposal form and named in the Schedule.
- 24) Reasonable and customary expenses means those expenses which:
 - a. Are charged for medical treatment, supplies or medical services that are medically necessary to treat the medical condition of the insured(s);
 - b. Does not exceed the usual level of charges for similar medical treatment, supplies or medical services in the locality where the expense is incurred;
 - c. Does not include charges that would not have been made if no insurance existed.
- 25) Schedule means the Policy scendule which is attached and which form a part of this Policy.

SECTION C: General Exclusions

No indemnity is available or payable for claims directly or indirectly caused by, arising out of or connected to the following:

1) Pre-Existing Disease (PED):

Benefits will not be available for any pre-existing condition(s) as defined in the policy, until 48 consecutive months of continuous coverage have elapsed, since inception of the first policy with this insurer.

- Any Illness diagnosed or diagnosable within 30 days of the effective date of the policy period if this is the first Health policy taken by the proposer with the Insurer. If the Insured renews an Individual Health or family floater policy with the Insurer (Insurer's own renewal OR renewal of other General Insurance Company's policy without any break) and increases the Limit of Indemnity (other than as a result of the application of General Condition D7), then this exclusion shall apply in relation to the amount by which the Limit of Indemnity has been increased. This exclusion is not applicable in case of accidental hospitalisation.
- Following diseases are excluded during the first and Second year of inception of policy with the Insurer

Ilinesses excluded for One year			Illnesses excluded for Two years					
Cataract,	Benign	Prostratic	Spondilitis,	Spondilosis,	Knee	/	Hip	joint

Hypertropy, Hysterectomy for Menorrhagia or Fibromyoma, Hernia, Hydrocele, Fistula, Piles, Sinusitis & related disorders, Gall stones.

replacement, heart diseases, Internal congenital diseases, any type of Carcinoma / Sarcoma / Blood Cancer, Osteoarthritis of any joint, Calculus diseases of gall bladder and urogenital, Gastric & duodenal ulcers, Internal Tumours, cysts, nodules, polyps including breast lumps (each of any kind unless malignant), Gout & Rheumatism, ENT disorders & Surgery, Surgery of genito urinary system, Surgery for prolapsed inter vertebral disk, Surgery of varicose veins & varicose ulcers, Surgery on tonsils

If these diseases are pre-existing at the time of proposal, the same will be considered under the policy as per general exclusion number 1 above.

- Circumcision unless necessary for the treatment of an Illness not otherwise excluded in this Section, or required as a result of Accidental Bodily Injury.
- 5) Tubectomy, Vasectomy, sex change or treatment, which result from, or is in any way related to sex change. Hormone replacement therapy.
- 6) Vaccination, inoculation, cosmetic treatments (including any complications arising out of or howsoever attributable to any cosmetic treatments or the replacement of an existing breast implant) unless necessitated by an acute traumatic injury, burns or cancer, aesthetic treatments, experimental, investigational or unproven procedures or treatments, devices and pharmacological regimens of any description. The exclusion on vaccination does not include post-bite treatment. Exclusion on cosmetic surgery is not applicable where medically required as part of treatment for cancer, accidents and burns.
- 7) Vitamins and tonics unless forming a necessary part of the treatment for Illness as certified by the attending Doctor.
- 8) Any dental treatment or surgery of a corrective, cosmetic or aesthetic nature unless it requires Hospitalisation; is carried out under general anaesthesia and is necessitated by Illness or Accidental Bodily Injury except to the extent of coverage provided under Section A 5.
- 9) Independent personal comfort and convenience items or services such as television, telephone, barber or beauty service, guest service and similar incidental services and supplies which are charged separately unless they form part of room rent.
- 10) The treatment of obesity (including morbid obesity) and any other weight control programs, services, or supplies.
- 11) Durable medical equipment (including but not limited to wheelchairs, crutches, artificial limbs and the like), (namely that equipment used externally from the human body which can withstand repeated use; is not designed to be disposable; is used to serve a medical purpose; is generally not useful in the absence of a Illness or Injury and is usable outside of a Hospital) unless required for the treatment of

- Illness or Accidental Bodily Injury. The Items as mentioned above may be amended as per the schedule of benefits being attached to the policy.
- 12) Diagnostic, X-ray or laboratory examination not incidental to or inconsistent with the diagnosis and treatment of the Illness or Injury for which the Insured Person was hospitalised.
- 13) The Insured Person's participation in any hazardous activities, including but not limited to scuba diving, motor-racing, parachuting, hang-gliding, rock or mountain climbing, as a member of the armed forces, the paramilitary, the security forces, the fire or ambulance services, lifeboat service, police force and the like whether part time or full time, voluntary or paid.
- 14) Charges incurred in connection with the provision or fitting of hearing aids, eyeglasses or contact lenses except to the extent of coverage provided under Section A 6.
- 15) Any travel or transportation costs or expenses.
- 16) The use, misuse, or abuse of alcohol, banned substances or narcotic drugs (whether prescribed or not).
- 17) All drugs, treatments and medical supplies including elastic stockings, bandages, gauze, syringes, diabetic test strips, and similar products not supported by a prescription.
- 18) Invitro fertilisation (IVF), gamete intrafallopian transfer (GIFT) procedures, and zygote intrafallopian transfer (ZIFT) procedures, and any related prescription medication treatment; embryo transport; donor ovum and semen and related costs, including collection and preparation; voluntary medical termination of pregnancy; any treatment related to infertility or sterilisation.
- 19) HIV AIDS and all related medical conditions.
- 20) Costs incurred on all medical treatment other than allopathic. Ayurvedic expenses covered to the extent of coverage provided under Section A 4.
- 21) Any condition after the point at which it is certified by the attending doctor to be of such a nature that further medical treatment may serve to stabilise or maintain it but is unlikely to result in a material improvement within a reasonable timeframe.
- 22) Pregnancy(other than ectopic pregnancy), childbirth and their consequences, including changes in chronic conditions as a result of pregnancy except to the extent of coverage provided under Section A 3.
- 23) Any external congenital diseases, defects or anomalies, genetic disorders; stem cell implantation or surgery.
- 24) War, invasion, acts of foreign enemies, hostilities whether war be declared or not, civil war, revolution, insurrection, mutiny, martial law, terrorism or terrorist acts.

25) Ionising radiation or contamination by radioactivity from any nuclear waste or from combustion of nuclear fuel or otherwise; or the radioactive, toxic, explosive or other hazardous properties of any explosive nuclear assembly or nuclear component thereof, or asbestosis or any related condition resulting from the existence, production, handling, processing, manufacture, sale, distribution, deposit or use of asbestos, or asbestos products.

SECTION D: General Conditions

1) Observance of Terms & Conditions

It is a condition precedent to the Insurer's liability that the Insured Person shall comply in all respects with the terms and conditions of this Policy insofar as they require anything to be done or complied with by the Insured Person / Persons.

2) Due Care

The Insured Person / persons shall take or procure to be taken all reasonable care and precautions to prevent a claim arising under this Policy and, in the event of a claim arising, to minimise its financial consequences.

3) Change of Address / Contact details

It is in the interest of the proposer to intimate to the insurer any change in residential address and phone number(s)

4) Procedure for Making a Claim

If any of the Insured Person under this policy suffers Accidental Bodily Injury or is diagnosed with an Illness which gives rise to or may give rise to a claim, or requires a Day Care Procedure, then it is a condition precedent to the Insurer's liability that the Policyholder and/or the Primary Insured shall immediately:

- a. Give the insurer notice of a claim at the earliest irrespective of notice provided to any other insurer for the same illness;
- Expeditiously give or arrange for the Insurer to be provided with any and all information and documentation in respect of the claim and/or the Insurer's liability for it that may be requested by the Insurer;
- c. Obtain the Insurer's pre-authorisation for any medical treatment, which pre-authorisation shall, if the Insurer is satisfied as to the validity of the claim, specify:
 - i. the treatment authorised;
 - ii. the place at which it has been authorised, and
 - iii. Any other conditions applicable to either.

5) Procedure for submission of a Claim

- a. Within 30 days of the discharge from hospital the Policyholder and/or the Primary Insured shall provide the Insurer with fully particularised details of the quantum of any claim to be reimbursed and any and all other information and documentation in respect of the claim and/or the Insurer's liability for it sought by the In-House Claims team of the Insurer.
- b. The Insurer shall be under no obligation to pay or arrange to make payment for any claim until and unless it is satisfied as to the validity and quantum of the Insured Person's claim, and may for these purposes require the Insured Person to be examined by a medical advisor nominated by the Insurer as often as and to the extent that either considers to be reasonably necessary. Where:
 - i. any treatment has been obtained or costs or expenses have been incurred beyond those preauthorised by the **Insurer**, or
 - ii. any conditions attached to such pre-authorisation have been breached.

Then the **Insurer's** liability to make payment shall be limited to the amount that would have been payable had the terms of the pre-authorisation been adhered to by the **Insured Person**.

- c. The **Insurer** shall only make payment (unless already paid direct to the service provider) to the **Proposer.**
- d. The Policyholder acknowledges and agrees that the payment of any claim by or on behalf of the Insurer shall not constitute on the part of the Insurer any guarantee or assurance as to the quality or effectiveness of any medical treatment obtained by the Insured Person, it being agreed and recognised by the Policyholder that the Insurer is not in any way responsible or liable for the availability or quality of any service (medical or otherwise) rendered by any institution (including a Network Hospital) whether pre-authorised or not.

6) Authority to Obtain Records

- a. The Insured person / persons will disclose to the Insurer (or any other person nominated by the Insurer) of any and all medical records and information held by any institution or person from which the Insured person has obtained any medical or other treatment to the extent reasonably required by the Insurer in connection with any claim made under this Policy or the Insurer's liability for it.
- b. The Insurer will preserve the confidentiality of any documentation and information that comes into the possession of either pursuant to 5a) above, and will only use it in connection with any claim made under this Policy or the Insurer's liability for it.
- c. The Insured or the Named Insured shall expeditiously provide the company with or arrange for the company to be provided with or any and all information or Documentation in respect of the Illness, the claim or the company's liability hereunder that may be requested, and the insured shall submit himself for the examination by the company's medical advisors as often as may be considered necessary by the company. The expenses towards doctors' fees for such medical examination at the time of claim shall be borne by the Insurer.

7) Renewal of Policy

Renewal of policy would be offered to the insured unless on grounds of moral hazard, misrepresentation, and fraud by the insured and payment of the renewal premium made prior to expiry of the policy and not later than 15 days post the expiry of the policy. The claims if any occurring during the period of break in insurance shall not be payable under the renewed policy.

If the policy is renewed for enhanced sum insured, then coverage for additional sum insured shall be as if a new policy has been issued for the additional sum insured. In other words, all policy conditions shall apply to the enhanced sum insured as if the same is covered under a fresh policy.

The company may from time to time revise the premium rates/terms and conditions based on Company's experience. Such Increase would not be more than 50% over the rates previously charged. At the time of renewal the prevailing premium rates / terms and conditions would apply.

In case the policy was purchased by the insured through any bank or such Institution selling insurance on our behalf, these policies can be renewed either through the same channel or directly in case the said channel is discontinued at the time of renewal. Insured shall not stand to lose any benefit in case of such direct renewals for which he is otherwise entitled to.

The policy is renewable on payment of renewal premium. Above 70 yrs renewal of the policy will be on condition that co-payment of 20% shall be applicable in the event of all claims over and above other policy conditions.

8) Claim Free Bonus

As long as the proposer renews his policy with the Insurer without a break and as long as no claim has been made on the expiring policy, the Insurer will increase the Limit of Indemnity under each subsequent policy by 5% of the expiring policy Sum Insured, but;

- a. The maximum cumulative bonus shall at no time exceed 50% of the Sum Insured or such bonus earned in the ten consecutive claim free years, whichever is less;
- b. In the event of a claim, the claim free bonus under any subsequent policy shall be reduced by the percentage of Sum insured as mentioned in the benefit schedule except that the Limit of Indemnity shall not fall below 100% of the Sum insured available under the expiring policy with the insurer.

9) Portability:

On renewal from any other Indian insurer's Individual indemnity health insurance policy with similar type of cover with same Sum insured, Continuation of benefits would be ensured for the following.

a. Claim free Bonus: Subject to general condition 7) and 8) above

b. 30 days Waiting Period:

A waiting period of 30 days would be considered to have been served if the Insured Person was insured continuously and without interruption for at least 1 year under another Indian insurer's

individual health insurance policy for the reimbursement of medical costs for inpatient treatment in a hospital.

In case of a difference in Sum insured between old policy and new policy, it would be treated as in point no 7 above.

10) Cancellation of cover

This policy may be cancelled by the Insurer on account of misrepresentation, fraud, non-disclosure of material facts or non cooperation of the insured by giving 15 days written notice delivered, to the Insured, or mailed to his last address as shown in the records. On such cancellation by the Company, the Insured shall be entitled to refund of pro-rata premium for the unexpired portion of the policy on the date of cancellation.

The Insured may also cancel the policy at any time in which event, the Insured shall be entitled to premium at Short Period Scale for the period during which the policy was in force from the effective Date till the date of cancellation by the Insured. Any excess premium available with the Company after adjustment at Short Period Scale as provided herein below shall be refunded to the Insured except for those Insured Person(s) for whom a claim has been paid or is payable in the current policy.

Period on Risk	Premium Retained by Insurer	
Up to 1 month	25%	
Up to 3 months	50%	
Upto 6 months	75%	
6 months and over	100%	

Upon the Cancellation or non-renewal of this Policy, all ID cards shall immediately be returned to the Insurer at the Policyholder's expense and the Policyholder and each Insured Person agrees to hold and keep harmless the Insurer against any and all costs, expenses, liabilities and claims (whether justified or not) arising in respect of the actual or alleged use or misuse of such ID Cards prior to their return.

11) Notification

- a. Any and all notices and declarations for the attention of the Insurer shall be in writing and shall be delivered to the Insurer's address as respectively specified in the Schedule.
- b. Any and all notices and declarations for the attention of any or all of the Insured Person shall be in writing and shall be sent to the Policyholder's address as specified in the Schedule.

12) Arbitration

a. Any dispute or difference between the Insurer and the Insured Person or the Policyholder will be resolved in accordance with Arbitration & Conciliation Act 1996 or any modification or amendment of it. The arbitration proceedings shall be conducted in the English language.

- b. It is agreed as a condition precedent to any right of action or suit on this Policy that a final arbitration award shall be first obtained.
- c. If this arbitration clause is held to be invalid in whole or in part, then all disputes shall be referred to the exclusive jurisdiction of the Indian Courts.

13) Fraud

If the Insured Person and or the Policyholder shall:

- a. make or advance any claim knowing the same to be false or fraudulent in amount or otherwise, and/or
- b. permit another to use his ID Card or use another's ID Card,

In the above scenarios, this Policy shall be void in relation to that Insured Person. All claims or payments due shall be forfeited and all payments made shall be repaid in full by the policyholder/s who shall be jointly and severally liable for the same.

14) Subrogation

The Policyholder:

- a. shall do or concur in doing or permit to be done everything necessary for the purpose of enforcing any civil or criminal rights and remedies or obtaining relief or indemnity from other parties to which the Insurer shall be or would become entitled or subrogated upon the Insurer paying for any claim under this Policy, whether before or after indemnification;
- shall not do or cause to be done anything that may cause any prejudice to the Insurer's right of subrogation;
- c. Agrees that any recoveries made shall first be applied in making good any sums paid out by or on behalf of the Insurer for the claim and the costs of recovery.

This clause is not applicable for benefit sections of the policy.

15) Governing Law

The construction, interpretation and meaning of the provisions of this Policy shall be determined in accordance with Indian law. The section headings of this Policy are descriptive only and do not form part of this Policy for the purpose of its construction or interpretation.

16) Entire Contract

The Policy constitutes the complete contract of insurance. Only the Insurer may alter the terms and conditions of this Policy. Any alteration that may be made by the Insurer shall be evidenced by a duly signed and sealed endorsement on the Policy.

17) Misstatement

If the Insured has misstated his age, all amount payable under this policy shall be adjusted to the coverage amount that would have been purchased for the premium paid.

In the event the Insured has misstated his age and if according to Insured's correct age, the coverage provided by the policy would not have become effective, or would have ceased prior to the acceptance of such premium or premiums, then Insurer's Liability during the policy period shall be limited to the refund of premium, subject to deduction of cancellation charges by the Insurer, upon written request from the Insured, for the period not covered by the policy.

18) Contribution

If at the time of any claim there is or, but for the existence of this Policy, would be any other policy of indemnity or insurance in favour of or effected by or on behalf of any Insured Person applicable to any claim, the Insurer will only be liable to pay its rateable proportion. This clause is not applicable for benefit sections of the policy.

19) Territorial Limits

The Insurer's liability to make any payment towards illness or accidental injury shall be to make payment within India and in Indian Rupees only for medical services or procedures rendered in or undertaken within India.

20) Redressal of Grievance

Mechanism for Grievance Redressal:-

As an esteemed customer of our company, you can contact us to register complaint/ grievance, if any, including servicing of policy, claims etc. with regard to the insurance policy issued to you. The contact details of our office are given below for your reference.

Cholamandalam MS General Insurance Company

Customer services

Address: H.O: Dare House 2nd floor, No 2 N.S.C. Bose Road, Chennai 600 001.

Toll free: 1800 200 5544

SMS: "CHOLA" to 56677* (premium SMS charges apply)

E-MAIL: customercare@cholams.murugappa.com

WEBSITE: www.cholainsurance.com

If you have not received any reply from us within one month from the date of the lodgment of complaint or if you are not satisfied with the reply of the Company, you can also contact the nearest Insurance Ombudsman, whose addresses are mentioned below:

SI. No	Office of the Ombudsman	Name of the Ombudsman and Contact Details	Areas of Jurisdiction
1	AHMEDABAD	Office of the Insurance Ombudsman,	Gujarat,
		2nd Floor, Ambica House,	UT of Dadra &
		Nr. C.U. Shah College,	Nagar Haveli,
		5, Navyug Colony, Ashram Road,	Daman and Diu
		AHMEDABAD - 380 014	
		Ph(O) 079-27546150, 27546139	
		Fax: 079-27546142	
		E-mail: insombahd@rediffmail.com	
2	BHOPAL	Office of the Insurance Ombudsman	Madhya Pradesh &
		1st Floor, 117, Zone-II,	Chhattisgarh
		Above D.M. Motors Pvt. Ltd.	
		Maharana Pratap Nagar, Chhattisgarh	
		BHOPAL - 462 011	
		Ph(O): 0755-2769200, 2769202, 2769201	
		Fax: 0755-2769203	
		E-mail: bimalokpalbhopal@airtelbroadband.in	
3	BHUBANESWAR	Office of the Insurance Ombudsman	Orissa
		62 Forest Park	
		BHUBANESHWAR - 751009	
		Ph (0): 0674-2535220,2533798	
		Fax: 0674-2531607	
		E-mail: ioobbsr@dataone.in	
4	CHANDIGARH	Office of the Insurance Ombudsman	Punjab,
		S.C.O. No. 101,102 & 103, 2nd Floor,	Haryana,
		Batra Building, Sector 17-D,	Himachal Pradesh,
		CHANDIGARH - 160017	Jammu & Kashmir,
		(0) 0172-2706196, 2705861	UT of Chandigarh

		EPBX: 0172-2706468	
		Fax: 0172-2708274	
		E-mail: ombchd@yahoo.co.in	
5	CHENNAI	Office of the Insurance Ombudsman	Tamil Nadu,
		Fatima Akhtar Court, 4th Flr., No 453(old no 312), Anna Salai, Teynampet,	UT - Pondicherry Town and Karaikal (which are
		CHENNAI -600 018	part of UT of Pondicherry)
		(0) 044-24333678, 24333668	
		Fax: 044-24333664	
		E-mail: insombud@md4.vsnl.net.in	
6	DELHI	Office of the Insurance Ombudsman	Delhi &
		2/2 A, 1st Floor, Universal Insurance Bldg.,	Rajasthan
		Asaf Ali Road,,NEW DELHI - 110 002	
		(0) 011-23239611, 23237539, 23237532	
		Fax: 011-23230858	
		E-mail : iobdelraj@rediffmail.com	
7	GUWAHATI	Office of the Insurance Ombudsman	Assam,
		Aquarius, Bhaskar Nagar,	Meghalaya,
		R.G. Baruah Rd., GUWAHATI - 781 021	Manipur,
		(0) 0361-2413525, EPBX: 0361-2415430	Mizoram,
		Arunachal Pradesh,	Arunachal Pradesh,
		Fax: 0361-2414051	Nagaland and
		E-mail: omb_ghy@sify.com	Tripura
8	HYDERABAD	Office of the Insurance Ombudsman	Andhra Pradesh
		6-2-46, 1st Floor, Moin Court, Lane	Karnataka and
		Opp.Saleem Function Palace,	UT of Yanam - a part of the UT of Pondicherry
		A. C. Guards, Lakdi-Ka-pool,	The OT OF FORGICHERTY
		HYDERABAD - 500 004.	
		(0) 040-23325325, 23312122, 65504123	

		Fax: 040-23376599	
		E-mail: hyd2_insombud@sancharnet.in	
9	KOCHI	Office of the Insurance Ombudsman	Kerala,
		2nd Fir., CC 27/ 2603	UT of (a) Lakshadweep,
		Pulinat Building Opp. Cochin Shipyard,	(b) Mahe - a Part of UT of Pondicherry
		M.G. Road, ERNAKULAM - 682 015	
		(0) 0484-2358734, 2359338, 2358759	
		Fax: 0484-2359336	
		E-mail: ombudsmankochi@yahoo.co.in	
10	KOLKATA	Office of the Insurance Ombudsman	West Bengal,
		North British Bldg. 29, N. S. Road, 3rd	Bihar,
		Fir.,	Jharkhand and
		KOLKATA -700 001.	UT of Andaman &
		(0) 033-22134869, 22134867, 22134866	Nicobar
		Fax: 033-22134868	Islands, Sikkim
		E-mail: iombkol@vsnl.net	
11	LUCKNOW	Office of the Insurance Ombudsman	Uttar Pradesh and
		Jeevan Bhawan, Phase 2,	Uttaranchal
		6th Floor, Nawal Kishore Rd.,	
		Hazartganj, LUCKNOW - 226 001	
		(0) 0522-2201188, 2231330, 2231331	
		Fax: 0522-2231310	
		E-mail: ioblko@sancharnet.in	
12	MUMBAI	Office of the Insurance Ombudsman	Maharashtra,
		3rd Flr., Jeevan Seva Annexe,	Goa
		S.v. Road, Santa Cruz (W)	
		MUMBAI - 400 054	
		022-26106928, 26106360	
		EPBX: 022-6106889	
		Fax: 022-26106052	

	Email: ombudsman@vsnl.net	

Attached to and forming part of Individual Healthline policy wordings

<u>List of Ayurvedic ailments treatments/Cures which are eligible for payment under the scope of this policy</u>

Ayurvedic Ailments Treatment/Cures Available
Ayurveda Treatments for Myalgic Encephalomyelitis (ME) / Chronic Fatigue Syndrome (CFS)
Ayurveda Treatments for Vascular Disorders and Cardiac Conditions
Ayurveda Treatment for MS or Multiple Sclerosis
Ayurveda Treatment for Body Paralysis and Hemiplegia
Ayurvedic Treatment for Diabetes
Ayurvedic Treatment for Blood Pressure (BP)
Ayurvedic Treatment for High Cholestrol
Ayurvedic Treatment for Slip Disc & Chronic Low Back Pain
Ayurvedic Treatment for Cancer
Ayurvedic treatment for breast cancer cancer of uterus, throat cancer
Ayurvedic Treatment for E.N.T. Diseases
Ayurvedic treatment for epilepsy
Ayurvedic treatment for Facial Paralysis
Ayurvedic treatment for gastric and liver problems
Ayurvedic treatment for eye disorders
Ayurvedic treatment for cerebral palsy
Ayurvedic treatment for Alzheimer's disease
Ayurvedic treatment for Kidney and bladder stones
Ayurvedic treatment for diabetes and cholesterol
Ayurvedic treatment for Polio
Ayurveda Treatment for Neurological Complaints

29	Ayurveda Treatment for Neuralgia
30	Osteoarthritis
31	Rheumatoid arthritis
32	Cervical & Lumbar spondylosis.
33	Myalgic
34	Psoriasis
35	Eczema
36	Paralysis, [Hemiplegia, Paraplegia]
37	Degenerative diseases of spine
38	Sciatica
39	Migraine
40	Acid peptic disorders
41	Piles
42	Fistula
43	Constipation, loss of appetite
46	Asthma, esonophilia
47	Chronic bronchitis
48	Sinusitis
49	Metabolic disorders like DM.HT, Liver and kidney dys function

Attached to and forming part of Individual Healthline policy wordings

List of Day care procedures

Operations on the ears

SI no	Microsurgical operations on the middle ear
1	Stapedotomy
2	Stapedectomy
3	Revision of a Stapedectomy
4	Other operations on the auditory ossicles
5	Myringoplasty (Type I tympanoplasty)
6	Tympanoplasty (closure of an eardrum perforation and reconstruction of the auditory ossicles)
7	Revision of a tympanoplasty
8	Other microsurgical operations on the middle ear
	Other operations on the middle and internal ear
9	Paracentesis (myringotomy)
10	Removal of a tympanic drain
11	Incision of the mastoid process and middle ear
12	Mastoidectomy
13	Reconstruction of the middle ear
14	Other excisions of the middle and inner ear
15	Fenestration of the inner ear
16	Revision of a fenestration of the inner ear
17	Incision (opening) and destruction (elimination) of the inner ear
18	Other operations on the middle and inner ear

Operations on the nose and the nasal sinuses

- 19 Excision and destruction of diseased tissue of the nose
- 20 Operations on the turbinates (nasal concha)
- 21 Other operations on the nose
- 22 Nasal sinus aspiration

Operations on the eyes

- 23 Incision of tear glands
- 24 Other operations on the tear ducts
- 25 Incision of diseased eyelids
- 26 Excision and destruction of diseased tissue of the eyelid
- 27 Operations on the canthus and epicanthus
- 28 Corrective surgery for entropion and ectropion
- 29 Corrective surgery for blepharoptosis
- 30 Removal of a foreign body from the conjunctiva
- 31 Removal of a foreign body from the cornea
- 32 Incision of the cornea
- 33 Operations for pterygium
- 34 Other operations on the cornea
- 35 Removal of a foreign body from the lens of the eye
- 36 Removal of a foreign body from the posterior chamber of the eye
- 37 Removal of a foreign body from the orbit and eyeball
- 38 Operation of cataract

Operations on the skin and subcutaneous tissues

- 39 Incision of a pilonidal sinus
- 40 Other incisions of the skin and subcutaneous tissues
- 41 Surgical wound toilet (wound debridement) and removal of diseased tissue of the skin

42	Removal of subcutaneous tissues
43	Local excision of diseased tissue of the skin and subcutaneous tissues
44	Other excisions of the skin and subcutaneous tissues
45	Simple restoration of surface continuity of the skin and subcutaneous tissues
46	Free skin transplantation, donor site
47	Free skin transplantation, recipient site
48	Revision of skin plasty
49	Other restoration and reconstruction of the skin and subcutaneous tissues
50	Chemosurgery to the skin
51	Destruction of diseased tissue in the skin and subcutaneous tissues
Opera	ations on the mouth and face
	Operations to the tongue
52	Incision, excision and destruction of diseased tissue of the tongue
53	Partial glossectomy
54	Glossectomy
55	Reconstruction of the tongue
56	Other operations on the tongue
	Operations on the salivary glands and salivary ducts
57	Incision and lancing of a salivary gland and a salivary duct
58	Excision of diseased tissue of a salivary gland and a salivary duct
59	Resection of a salivary gland
60	Reconstruction of a salivary gland and a salivary duct
61	Other operations on the salivary glands and salivary ducts
	Other operations on the mouth and face
62	External incision and drainage in the region of the mouth, jaw and face
63	Incision of the hard and soft palate

64	Excision and destruction of diseased hard and soft palate
65	Incision, excision and destruction in the mouth
66	Plastic surgery to the floor of the mouth
67	Palatoplasty
68	Other operations in the mouth
	Operations on the tonsils and adenoids
69	Transoral incision and drainage of a pharyngeal abscess
70	Tonsillectomy without adenoidectomy
71	Tonsillectomy with adenoidectomy
72	Excision and destruction of a lingual tonsil
73	Other operations on the tonsils and adenoids
Traun	natological surgery and orthopaedics
74	Incision on bone, septic and aseptic
75	Closed reduction on fracture, luxation or epiphyseolysis with osteosynthesis*
76	Suture and other operations on tendons and tendon sheath
77	Reduction of dislocation under GA
78	Arthroscopic knee aspiration
Opera	tions on the breast
79	Incision of the breast
80	Operations on the nipple
Opera	ations on the digestive tract
81	Incision and excision of tissue in the perianal region
82	Surgical treatment of anal fistulas

Surgical treatment of haemorrhoids

83

84 Division of the anal sphincter (sphincterotomy) 85 Other operations on the anus 86 Ultrasound guided aspirations 87 Sclerotherapy etc. Operations on the female sexual organs 88 Incision of the ovary Insufflation of the Fallopian tubes 89 90 Other operations on the Fallopian tube 91 Dilatation of the cervical canal 92 Conisation of the uterine cervix 93 Other operations on the uterine cervix 94 Incision of the uterus (hysterotomy) 95 Therapeutic curettage 96 Culdotomy 97 Incision of the vagina Local excision and destruction of diseased tissue of the vagina and the pouch of

Operations on the male sexual organs

Operations on Bartholin's glands (cyst)

Incision of the vulva

98

99

100

Douglas

Operations on the prostate and seminal vesicles

101 Incision of the prostate
102 Transurethral excision and destruction of prostate tissue
103 Transurethral and percutaneous destruction of prostate tissue
104 Open surgical excision and destruction of prostate tissue
105 Radical prostatovesiculectomy

106	Other excision and destruction of prostate tissue
107	Operations on the seminal vesicles
108	Incision and excision of periprostatic tissue
109	Other operations on the prostate
	Operations on the scrotum and tunica vaginalis testis
110	Incision of the scrotum and tunica vaginalis testis
111	Operation on a testicular hydrocele
112	Excision and destruction of diseased scrotal tissue
113	Plastic reconstruction of the scrotum and tunica vaginalis testis
114	Other operations on the scrotum and tunica vaginalis testis
	Operations on the testes
115	Incision of the testes
116	Excision and destruction of diseased tissue of the testes
117	Unilateral orchidectomy
118	Bilateral orchidectomy
119	Orchidopexy
120	Abdominal exploration in cryptorchidism
121	Surgical repositioning of an abdominal testis
122	Reconstruction of the testis
123	Implantation, exchange and removal of a testicular prosthesis
124	Other operations on the testis
	Operations on the spermatic cord, epididymis und ductus deferens
125	Surgical treatment of a varicocele and a hydrocele of the spermatic cord
126	Excision in the area of the epididymis
127	Epididymectomy
128	Reconstruction of the spermatic cord
129	Reconstruction of the ductus deferens and epididymis

130 Other operations on the spermatic cord, epididymis and ductus deferens

Operations on the penis

- 131 Operations on the foreskin
- 132 Local excision and destruction of diseased tissue of the penis
- 133 Amputation of the penis
- 134 Plastic reconstruction of the penis
- 135 Other operations on the penis

Operations on the urinary system

136 Cystoscopical removal of stones

Other Operations

- 137 Lithotripsy
- 138 Coronary angiography
- 139 Haemodialysis
- 140 Cancer Chemotherapy
- 141 Radiotherapy for Cancer